

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10892/2016

(Arising out of impugned final judgment and order dated 30/03/2016 in FA No. 316/2014 passed by the High Court of Judicature at Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 29/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Vivek Gupta, Adv.
Mr. Anirudh Joshi, Adv.

For Respondent(s) Mr. Awadhesh Kumar Singh, Adv.
Ms. Asha Upadhyay, Adv.
Mr. Abhinav Kislay, Adv.
Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On a suggestion made by the Court, the parties are agreed that an attempt can be made to settle the entire disputes amicably by way of mediation.

We direct both the parties to appear before the Mediator, Mediation Centre attached to the High Court of Judicature at Allahabad, on 9th May, 2016 at 2.00 P.M. The Mediator shall forward a report within six weeks thereafter.

List the matter after receipt of report from the Mediator.

In the meantime, there shall be stay of the operation of the impugned order dated 30.03.2016 passed by the High Court of Judicature at Allahabad on the condition that the petitioner shall pay an amount of Rs.20,000/- (rupees twenty thousand) to the respondent within a period of six weeks from today.

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
COURT MASTER